

**INTER-STATE SALES TAX**

**Mr. Speaker:** Shri S. M. Banerjee has given notice of another adjournment motion to discuss the serious situation created in the country in general and U.P. in particular arising out of the imposition of inter-State sales tax, un-uniform rates of sales tax, etc. There are certain questions as to how far the incidence of this tax is right and also the multi-purpose tax, etc. Shall we have an adjournment motion on this? Then, there is, he says, a serious situation in U.P. Well. The U.P. Government will take care of it (*Inter-ruptions.*) Order, order I do not give my consent. We go to the next item of business.

**POINT OF INFORMATION**

**Shri Tangamani (Madurai):** May I make a submission? Yesterday, the hon. Minister for Transport and Communications laid a statement on the Table about the post and telegraph department. You were pleased to point out that if there are any clarifications, short notice questions would be allowed. I have tabled certain short notice questions, two questions have not been answered.

**Mr. Speaker:** I am unable to decide offhand. If they have not been allowed and the points have not been answered, he may write to me and I shall consider.

**Shri Tangamani:** After the answer was given, I have again given two short notice questions. Would they be admitted?

**Mr. Speaker:** I shall look into it. The hon. Members must give me time for a day or two to look into these matters.

**PAPERS LAID ON THE TABLE**

**REPORT OF TARIFF COMMISSION, ETC.**

**The Minister of Steel, Mines and Fuel (Sardar Swaran Singh):** Sir, I

beg to lay on the Table a copy of each of the following papers, under sub-section (2) of Section 16 of the Tariff Commission Act, 1951:

(1) Report (1957) of the Tariff Commission on the revision of the retention prices of steel produced by Tata Iron and Steel Co. Ltd., and Indian Iron and Steel Co., Ltd.,

(2) Government Resolution No. SC (A)-2(177) 55, dated the 1st July, 1957

(3) Statement under proviso to Section 16(2) of the Tariff Commission Act, 1951, explaining the reasons why the documents referred to at (1) and (2) above could not be laid within the period prescribed under the said section.

[Placed in Library See No. S-121|57]

**INDIAN MEDICAL COUNCIL RULES**

**The Minister of Health (Shri Karmarkar):** Sir, I beg to lay on the Table, under sub-section (2) of Section 32 of the Indian Medical Council Act, 1956, a copy of the Indian Medical Council Rules, 1957, published in the Notification No. SRO 1319, dated the 27th April, 1957.

[Placed in Library See No. S-122|57]

**REPORT OF TARIFF COMMISSION, ETC.**

**The Minister of Industry (Shri Manubhai Shah):** Sir, I beg to lay on the Table a copy of each of the following papers, under sub-section (2) of Section 16 of the Tariff Commission Act, 1951:

(1) Report (1957) of the Tariff Commission on the continuance of protection to the Bicycle Industry

(2) Government Resolution No. 7(1)-TP and 57 dated the 18th July 1957

[Placed in Library. See No. S-123|57]